

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 1030 of 2010

(Arising out of Order-in-Appeal No. 212/MA/GGN/2010 dated 26.04.2010 passed by the Commissioner (Appeals), Gurgaon)

M/s G4s Facility Services India Pvt Ltd
(Panchwati, 82A, Sector 18, Gurgaon, Haryana)

.....Appellant

VERSUS

C.S.T., Delhi
(IAEA House, Near WHO Building 17-B, Mahatma
Gandhi Marg Indraprastha Estate New Delhi-1100/02)

.....Respondent

APPEARANCE:

None for the Appellant

Shri Bhasha Ram, Authorised Representative for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.

60341 of 2020

DATE OF HEARING: 02.03.2020

DATE OF DECISION: 02.03.2020

PER DR.D.M. MISRA:

The appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)